Voting rights to NRIs

†2113. DR. SANJAY SINH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the number of Non-Resident Indians all over the world, and the number of such persons who have right to cast vote under People's Representative Act, 1950;

(b) the number of Non-Resident Indians who have enrolled their names in the voter lists and the details thereof particularly that of Assam and Uttar Pradesh, State-wise;

(c) the number of Non-Resident Indians who have used their franchise so far; and

(d) the plan being formulated by Government to enrol Non-Resident Indians as voters and to encourage them to cast their votes at polling booths?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) and (b) As per data compiled in May, 2012, the estimated number of NRIs is 1,00,37,761. All NRIs who fulfill eligibility criteria of Section 20A of the Representation of People Act, 1950 have right to enroll as overseas electors and cast their vote. So far 11,846 NRIs have enrolled as overseas electors. The State-wise list of overseas electors is given in the Statement. (*See* below).

(c) No such information is available.

(d) The Indian Missions in major Indian diaspora countries have been addressed to facilitate NRI enrolment through distribution of Form 6-A for registration, distribution of material on NRI registration, dissemination of information about ECI/CEO's website for proper acquaintance with the process and procedure besides nominating nodal officers for the purpose. The Chief Electoral Officers have since been directed to promote registration of NRIs through dissemination of information and targeted campaign. Increasing NRI registration has been included as one of the objectives set out in the 'Systematic Voter Education and Electoral Participation (SVEEP)-II' project document. Under the project 'Targeted programmes/communication interventions for registration of NRIs and Service Voters' have been carried out by the Chief Electoral Officers.

---

†Original notice of the question was received in Hindi.

Statement

Electoral Roll Data-2014

Overseas Electors

Sl.No.	Name of State /UT	Overseas Indian Electors		
		Men	Women	Total
1	2	3	4	5
1.	Andhra Pradesh	1	0	1
2.	Arunachal Pradesh	0	0	0
3.	Assam	0	0	0
4.	Bihar	0	0	0
5.	Chhattisgarh	1	1	2
6.	Goa	19	8	27
7.	Gujarat	5	2	7
8.	Haryana	10	2	12
9.	Himachal Pradesh	1	1	2
10.	Jammu and Kashmir	0	0	0
11.	Jharkhand	0	0	0
12.	Karnataka	0	0	0
13.	Kerala	10878	570	11448
14.	Madhya Pradesh	4	2	6
15.	Maharashtra	0	0	0
16.	Manipur	0	0	0
17.	Meghalaya	0	0	0
18.	Mizoram	0	0	0
19.	Nagaland	0	0	0
20.	Odisha	0	0	0
21.	Punjab	81	57	138
22.	Rajasthan	1	0	1
23.	Sikkim	1	0	1
24.	Tamil Nadu	66	46	112

1	2	3	4	5
25.	Tripura	0	0	0
26.	Uttarakhand	0	0	0
27.	Uttar Pradesh	1	0	1
28.	West Bengal	3	1	4
29.	A and N Islands	0	0	0
30.	Chandigarh	3	3	6
31.	Daman and Diu	7	2	9
32.	D and N Haveli	0	0	0
33.	NCT of Delhi	10	3	13
34.	Lakshadweep	0	0	0
35.	Puducherry	48	8	56
	TOTAL	11140	706	11846

Present status of Whistleblowers Protection Act, 2011

2114. SHRI D. RAJA: Will the PRIME MINISTER be pleased to state:

(a) the present status of the Whistleblowers Protection Act, 2011;

(b) whether the Whistleblowers Protection Act, 2011 has not come into force till date as Government has not notified the rules in the official gazette, if so, the reasons for not prescribing rules for the Act and the date by which the department would promulgate rules to carry out the provisions of the law;

(c) the date by which the Whistleblowers Protection Act, 2011 would come into force; and

(d) the number of Whistleblowers who have been victimized or killed since May 12, 2014 ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (c) The Whistle Blowers Protection Bill, 2011 was passed by the Lok Sabha on 27th December, 2011. The Bill as passed by Lok Sabha was finally passed by Rajya Sabha on 21st February, 2014 and received the assent of the President on 9th May, 2014. As the Bill was taken up on the last day of the last Session of the 15th Lok Sabha, the official amendments to the Bill (aimed at safeguarding against disclosures affecting sovereignty and integrity